

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 204
IB-528/ND/2020**

**IN THE MATTER OF:
M/s. Sun Land Alloys**

...PETITIONER

Vs.

M/s. Kiran Udyog Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 18.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

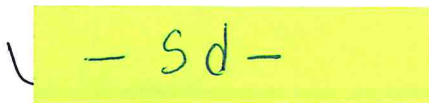
For the Petitioner/Operational-creditor :Mr. Sanyam Jain, Advocate.

For the Respondent/Corporate-debtor :Mr. Pranshu Goel, CA.


ORDER

IA/673/2021

Heard the submissions made by the learned counsel for the operational creditor as well as authorized representative of the corporate debtor. Authorized representative of the corporate debtor has submitted that there are expecting realization of certain funds due to sale of assets and prayed for grant of time of 10 days to enable them to make the payment.. The time prayed for is granted and post the matter to **09.04.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Anjula)